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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.138 OF 2006  
IN  
ORIGINAL APPLICATION NO.1210 OF 2005

ALLAHABAD, THIS THE 21<sup>st</sup> DAY OF FEBRUARY 2008

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J  
HON'BLE MR. SHAILENDRA PANDEY, MEMBER-A

Rakesh Kesharwani, S/o Late Sri B.  
P. Keserwani, R/o 48/23-G/4,  
Newada, Allahabad.

..... Applicant

By Advocate: Shri G.D. Mukherjee and Shri S. Mukherjee

Versus

V. K. Srivastava, The Commissioner of  
Income Tax, Civil Lines, Allahabad.

..... Contemnor/Respondents

By Advocate : Shri S. Singh

O R D E R

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

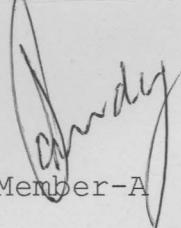
There is no representation in the second call, on behalf of the applicant; respondents counsel is present. This contempt application is filed against the order dated 07.10.2005, subsequently the learned counsel for the applicant took time to file supplementary affidavit and two weeks time was granted on 14.09.2006. Thereafter the matter was listed before the court again and again, and adjourned and sometimes the learned counsel for the applicant has not appeared in the proceedings, and also not filed the supplementary affidavit. Having regard to the same we do not find any justifiable ground to grant time



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for filing supplementary affidavit as requested on 14.09.2006 by the learned counsel for the applicant.

2. After ~~having given~~ <sup>having been given</sup> sufficient opportunities to the learned counsel for the applicant to file the supplementary affidavit, <sup>he</sup> has failed to do so, hence this contempt petition is rejected for non-compliance of the order dated 14.09.2006. Notices issued are discharged.

  
Member-A  
Member-J

/ns/